

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA NO. 385 OF 2015 IN  
DFR NO. 1570 OF 2015**

**Dated: 22<sup>nd</sup> January, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**M/s. Usaka Hydro Power (P) Ltd. .... Appellant (s)**

**Versus**

**Himachal Pradesh Electricity Regulatory Commission & Ors. .... Respondent (s)**

Counsel for the Appellant(s) : Mr. Abhishek Upadhyay  
Mr. Ajay Vaidya

Counsel for the Respondent(s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadri for R-2

**ORDER**

**IA NO. 385 OF 2015  
(Appl. for condonation of delay)**

Learned counsel for the appellant seeks three weeks time to file rejoinder. He may file the same on or before 10.02.2016 after serving copy on the other side.

List the matter on **12.02.2016.**

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/dk